

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

Date of decision: 4-10-1993

Original Application No.133 of 1992

P Kuppusamy - Applicant

Mr P Sivan Pillai  Counsel for the applicant

V.

1. Union of India through General Manager, Southern Railway, Park Town P.O. Madras-3.
2. Additional Divisional Railway Manager, Southern Railway, Palghat.
3. Divisional Operating Superintendent, Southern Railway, Palghat Division, Palghat.
4. Divisional Railway Manager, Southern Railway, Palghat Division, Palghat. - Respondents

M/s MC Cherian and TA Rajan - Counsel for the respondents

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
&  
HON'BLE MR R RANGARAJAN, ADMINISTRATIVE MEMBER

JUDGEMENT

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

In the light of the decision we have rendered in OA-129/92, we permit the applicant to make a representation before the Chief Operating Superintendent, Southern Railway, Madras within three weeks from today. The said officer shall take a decision on such representation within four months of the date of receipt of the representation.

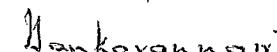
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2. With this direction, we dispose of the application. No costs.

Dated, the 4th October, 1993.



R. RANGARAJAN  
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN

trs/5/10